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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

Original Application No. 190/2023

Tarapur Environment Protection Society ... Applicant

Vs.

Lavino - Kapur Cottons Pvt Ltd & Ors. Respondents

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2,
MAHARASHTRA POLLUTION CONTROL BOARD**

I, Kiran Hasabnis, Aged-Adult, Occupation-Service, the Regional Officer of the Maharashtra Pollution Control Board at Thane i.e. Respondent No. 2, having office at Plot No. P 30, 5th Floor, Office Complex Building, Wagle Industrial Estate, Mulund Check Naka, Thane (West) 400604, do hereby solemnly affirm and state as under :-

1. I say that I am the Regional Officer Of Respondent No.2-MPCB and am authorised to affirm the present reply affidavit on its behalf. I have examined the relevant records available in my office in respect of the above matter and am affirming the present Reply Affidavit based on the same. Nothing in the present Reply Affidavit may be deemed to be an admission of any of the contents of the above-captioned Application. Nothing in the above-captioned Application may be deemed to have been admitted for mere want of specific denial.
2. At the outset , it is submitted that primarily the instant O.A which is filed u/s 14 & 18(1) read with Section 15 & Section 20 of the NGT Act , 2010 seeking various directions against



Respondent No. 1 i.e Lavino -Kapur Cottons Pvt. Ltd., who has allegedly refused to take ownership of the environmental damage and costs involved and also allegedly refused to pay the TEPS treatment charges, desludging charges and its contribution towards NGT imposed penalty etc. I say that these are the internal arrangements made between the Applicant ,TEPS & the MIDC through various Agreements for which no comments are warranted from the Respondent and they may be dealt on merit.

3. I say that the Respondent-Board is a statutory authority entrusted with a duty of enforcing environmental laws and taking suitable action against the violating industries from time to time and ensure the compliance.
4. I say that that the Applicant has suppressed the various actions taken by the Respondent Board against the Respondent No. 1 from time to time for ensuring compliance towards environmental violations. Therefore I vehemently deny the allegation made by the Applicant that no action was taken by the Respondent Board and made the situation conducive for the Respondent No. 1 to continue its industrial operations & manufacturing activities. Thus I humbly say that no intervention by this Hon'ble Tribunal is required as alleged by the Applicant in view of the following actions taken by the Respondent-Board .
5. I say that Respondent No. 1 is running its unit situated at Plot No.H -1 located in MIDC Tarapur – Boisar Industrial Estate.



The Respondent No. 1 falls in Red category Large Scale Industrial unit and manufactures of Absorbant Cotton (Pharmacopoeial Grade).

6. I say & submit that in order to verify the present status, the Officials of the Respondent Board visited to the Respondent-Industry on 5/10/2023 and observed that the Respondent-industry has provided Effluent Treatment Plant comprising primary, secondary and tertiary treatment for the treatment of industrial effluent and domestic effluent was being treated in aeration tank and entire treated effluent was being disposed to CETP to way SCADA. Further it was also observed that the connectivity to the CETP server of the SCADA was disconnected since last four months. The Respondent-Industry has not provided separate STP as per the consent condition, the JVS results dated 21/9/2023 shows that TDS value 5110 mg/ltr. is exceeding the prescribed limit.
7. I say and submit that the Respondent-Board has conducted personal hearing to the Respondent-Industry on 12/2/2024 regarding non-compliances reported by the Officials of the MPCB at Tarapur. During the course of personal hearing, it was observed that while reporting the non-compliances by the Officials of the Respondent Board, inadvertently it has been mentioned that the value of parameter of TDS is 5110 mg/ltr., which was actually value of the inlet parameter of TDS and it was also observed that domestic effluent is being taken in the secondary treatment of ETP, therefore, a separate STP is not required. After due deliberations, it was decided to re-



examine the adequacy of the ETP provided by the industry and the Officials of the Respondent Board shall collect the fresh JVS of inlet and outlet. Further, the Official of the Respondent Board was directed to examine the third party ETP performance evaluation report prepared by the industry. Accordingly, the Officers of the Board have visited to the Respondent-industry on 18th March 2024 to re-examine the adequacy of the ETP and it has been observed that, SCADA was installed, however, due to electronic card failure, the same was not found working. By pass to SCADA, the effluent is discharged into CETP Chamber for further treatment at Common Effluent Treatment Plant (CETP). The ETP provided is comprising of primary treatment; screen chamber, equalization tank, neutralization tank, dissolved air flotationm, Secondary treatment; MBBR, secondary clarifier, tube settler, reaction tank, Tertiary treatment; Sand filter, carbon filter. The JVS results collected and analysed by the Respondent- Board are as under :-



Sr. No.	Parameter	Limits not to exceed in mg/l, except for pH	ETP Outlet	
			28.10.2023	28.02.2024
1	pH	5.5 to 9	7.2	6.8
2	Suspended Solids	100	13	58
3	Bio-Chemical Oxygen Demand [3days at 27 o C] (BOD 3)	100	40	55
4	Oil and Grease	10	BDL	BDL
5	Chemical Oxygen Demand (COD)	250	96	112

6	Total Solids, (TDS)	Dissolved Inorganic	2100**	1294	1010
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From the JVS analysis result it reveals that, the industry achieves the consented norms. A copy of the Joint visit report dated 18th March 2024 is enclosed herewith and marked as an **Annexure-I**.

8. I say and submit that the Respondent Board has granted Renewal of Consent to Operate dated 21/2/2024, subject to certain terms & conditions, which is valid upto 30/11/2028 for production of Absorbant Cotton (Pharmacopoeial Grade). A copy of the renewal of Consent to Operate dated 21/2/2024 is enclosed herewith and marked as an **Annexure-II**.

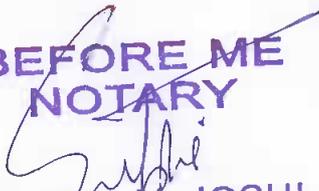
9. In light of the above and also in view of no specific prayer sought against this Respondent-Board except to take necessary measures against the violation committed by the Respondent No.1, it is most humbly prayed that the present O.A be decided on merit .

Solmenly affirmed on this 22nd day of March, 2024 at Thane

For and on behalf of Maharashtra Pollution Control Board,


(Kiran Hasabnis)
Regional Officer-Thane



BEFORE ME NOTARY

SUJATA V. JOSHI
ADVOCATE & NOTARY
101/102, Vishal Bldg., Station Road,
Kalwa (W), Thane-400 605.

NOTED & REGISTERED
Sr. No. 6448/2024
22 MAR 2024.



MAHARASHTRA POLLUTION CONTROL BOARD
Sub-REGIONAL OFFICE Tarapur-1

Tel No. 27576034
srotarapur1@mpcb.gov.in
02525273314



MIDC Office Building, Boisar
Station, Post Taps, Tarapur,
Dist. Palghar.

"Your Service is our Duty"

Visit Report

Name of the industry : M/s. Laxmi Kaper Cottons. Road
Plot No. 111 MIDC, Tarapur

Date of visit : 18/03/2024

Accompanying Person : Shri Anil Anand

Consent number : 21/11/2028

Observations :

- During the visit the industry was found in operation engaged in manufacturing of absorbent cotton of pharmaceutical grade.
- Industrial effluent - 1350 cms
- Domestic effluent - 40 cms.
- For treatment of industrial effluent the industry has provided ETP comprising of following units
Screen chamber - equalization tank - Neutralization -
CAF - Aerolysin/Bio-culture/MBBR - Secondary
clarifier - TSS settler - reaction tank - Sand filter -
aeration tank.
- Found no separate treatment for sewage providing ETP. At present treated in septic tank overflow in aeration tank of ETP.
- Waste water consumption bill for month of Jan from Sept. 2023 to February 2024 collected.



SCADA system not in working as per information given by industry representative. The same is not in working due to electronic card failure same labour sent to repair to factory month June expected to receive in 2 to 4 weeks.

JVS collected in presence of industry representative from ERP outlet at misc chamber.

Regarding SCADA card issue we have informed TELS CERP & MPCL.

Amit Agrawal
18/03/24



18/03/24

Tanaji Pasi
FD Tarapur-1

राजु वारणे
18/03/2024

(Raju Varane)
SRO Tarapur-1



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, THANE**

Phone no. : 022-25820423
Visit us at : <http://mpcb.gov.in>
mail : mpcbthanelab@mpcb.gov.in



Regional Laboratory, Thane,
Maharashtra Pollution Control Board,
Office Complex Building, 5th Floor,
Wagle Estate, Near Mulund check Naka,
Thane-400 604.

Test Report No.: MPCB/RL-Thane/JVS/23-24/03/59

Date: 11/03/2024 02:58 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0066763		
Name & Address of the Industry	Lavino Kapur Cottons Pvt Ltd R40 Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/RL-Thane/JVS/23-24/819		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Tarapur I (Shri. Tanaji M. Patil)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Tarapur I (Shri. Tanaji M. Patil) (SRO-Tarapur I)	Seal No. :	166
Date of Sample Collection.(dd/mm/yyyy) :	28/02/2024 02:10 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	01/03/2024 03:20 PM
Analysis start Date (dd/mm/yyyy). :	01/03/2024 03:29 PM	Analysis end Date (dd/mm/yyyy). :	11/03/2024 02:58 PM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	pH	6.8		-
2	Total Dissolved Solids(TDS)	1010.0	mg/l	-
3	Suspended Solids (SS)	58.0	mg/l	-
4	Biochemical Oxygen Demand (BOD)	55.0	mg/l	-
5	Chemical Oxygen Demand (COD)	112.0	mg/l	-



Sr.No	Parameter	Results	Unit	Method Adopted
6	Oil & Grease	BDL	mg/l	-



MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, THANE

Phone no. : 022-25820423
Visit us at : <http://mpcb.gov.in>
mail : mpcbthanelab@mpcb.gov.in



Regional Laboratory, Thane,
Maharashtra Pollution Control Board,
Office Complex Building, 5th Floor,
Wagle Estate, Near Mulund check Naka.
Thane-400 604.

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

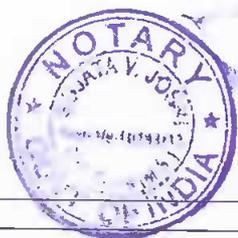
Test Report No.: MPCB/RL-Thane/JVS/23-24/11/44

Date: 10/11/2023 02:43 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0058442		
Name & Address of the Industry	Lavino Kapur Cottons Pvt Ltd R40 Yam / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/RL-Thane/JVS/23-24/592		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Tarapur I (Shri. Ketan A. Patil)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Tarapur I (Shri. Ketan A. Patil) (SRO-Tarapur I)	Seal No. :	283
Date of Sample Collection.(dd/mm/yyyy) :	28/10/2023 01:00 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	30/10/2023 05:01 PM
Analysis start Date (dd/mm/yyyy). :	31/10/2023 12:11 PM	Analysis end Date (dd/mm/yyyy). :	10/11/2023 02:42 PM

Test Report



Sr.No	Parameter	Results	Unit	Method Adopted
6	Oil & Grease	BDL	mg/l	-



Sr.No	Parameter	Results	Unit	Method Adopted
1	pH	7.2		
2	Total Dissolved Solids(TDS)	1294.0	mg/l	
3	Suspended Solids (SS)	13.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	40.0	mg/l	
5	Chemical Oxygen Demand (COD)	96.0	mg/l	



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R40)
 No:- Format1.0/CC/UAN
 No.0000182610/CR/2402001570

Date: 21/02/2024

To,
 M/s. Lavino Kapur Cottons Pvt. Ltd.,
 Plot No. H-1, MIDC Tarapur,
 Post : Bhoiser, Dist: Palghar.



Sub: Renewal of consent to operate in Red/LSI category.

- Ref:**
1. Earlier consent granted by Board vide no. Format 1.0/ BO/CAC-Cell/CAC - UAN No. 33089 /CAC-1903000227 Dated- 06/03/2019 valid up to 30/11/2023.
 2. Industry's communication letter dated 05/02/2024
 3. Minutes of 31st Consent Committee dated 16/02/2024.

Your application No.MPCB-CONSENT-0000182610 Dated 26.09.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The renewal of consent is hereby granted in Red/LSI category for a period up to 30/11/2028.
2. The capital investment of the project is Rs.128.83 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 121.04 Crs + Expansion/Increase in C.I. - Rs. 7.79 Crs)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Absorbent Cotton of Pharmacopoeial Grade	5400	MT/A

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	1380	As per Schedule-I	Maximum recycle and remaining sent to CETP.
2.	Domestic effluent	40	As per Schedule-I	Maximum recycle and remaining sent to CETP.





5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Steam Boiler	1	As per Schedule -II
2	S2 & S3	Thermic Fluid Heater no. 1 & 2	2	As per Schedule -II
3	S4 & S5	D. G. Set (100 KVA and 20 KVA)	2	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Paper/Puttha/Packing Material	230	Kg/M	Sale	Sale to authorized party
2	Waste Cotton	20000	Kg/M	Sale	Sale to authorized party
3	Metal Scrap	2000	Kg/M	Sale	Sale to authorized party

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	700	Kg/Day	Landfill	CHWTSDF
2	5.1 Used or spent oil	4	Kg/Day	Recycle	Sale to authorised party
3	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	50	No/M	Recycle	Sale to authorised party / CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued as per Minutes of 31st Consent Committee dated 16/02/2024.
11. As per the Minutes of 31st Consent Committee dated 16/02/2024 it is decided to waive off previously mentioned consented Bank Guarantee of Rs. 5 lakhs -towards provision of STP and the Bank Guarantee of Rs. 5 lakhs towards installation of online CMS.
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



Dishna 29

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Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-02-21 10:25:31 IST



Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	1288300.00	MPCB-DR-21785	05/10/2023	RTGS
2	25000.00	TXN2402002372	12/02/2024	Online Payment

Copy to:

- 1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Tarapur I
- They are directed to ensure the compliance of the consent conditions.
- 2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 1500.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process, Any other, Secondary Clarifier, Tube Settler), Tertiary (Pressure sand filter, Activated carbon filter), Sludge treatment (Sludge drying bed) for the treatment of 1380 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 to 9
(2)	Suspended Solids	100
(3)	Bio-Chemical Oxygen Demand [3days at 27 o C](BOD 3)	100
(4)	Oil and Grease	10
(5)	Chemical Oxygen Demand(COD)	250
(6)	Total Dissolved Solids ,Inorganic (TDS)	2100**
(7)	Detergent	2.0
(8)	Phenol	2.0

- C] The Industry shall ensure connectivity online SCADA monitoring system to the CETP server including separate energy meter for pollution control system.
- D] The treated trade effluent shall be recycled/ reused in the process,i.e. cooling tower etc. and remaining shall be sent to CETP after confirming the above standards. In no case, at any time effluent shall finds its way to water body directly or indirectly.
2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 40 CMD for the treatment of 40 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)
1	Suspended Solids	Not to exceed 100
2	BOD 3 days 27°C	Not to exceed 100
3	COD	Not to exceed 250

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.



3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	75.00
2.	Domestic purpose	40.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1380.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S1	Boiler	Stack	33.00	Furnace Oil 240 Kg/Hr	4.5	SO2	518.4 Kg/Day
S2	Thermic Fluid Heater no. 1	Stack	36.00	Furnace Oil 240 Kg/Hr	4.5	SO2	518.4 Kg/Day
S3	Thermic Fluid Heater no. 2	Stack	36.00	Furnace Oil 240 Kg/Hr	4.5	SO2	518.4 Kg/Day
S4	D. G. Set 100 KVA	Acoustic Enclosure	15.00	Diesel 20 Ltr/Hr	1	SO2	9.6 Kg/Day
S5	D. G. Set 20 KVA	Acoustic Enclosure	15.00	Diesel 20 Ltr/Hr	1	SO2	9.6 Kg/Day

The Applicant shall follow the Boards circular dated 05/02/2020 reg. Policy for use of Pet Coke and Furnace Oil as a fuel in the State of Maharashtra.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	Rs. 10 lakhs (Existing BG extended)	Submit renewed copy within 15 days	Towards operation and maintenance of pollution control systems and compliance of consent conditions.	30.11.2028	28.02.2029

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	NA	-	-	-	-	-

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
1	NA	-	-	-



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.



13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.



28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

